



**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 24.01.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP(IB)No. 133/BB/ 2017	-	For hearing	Rule-6 of IB	Khemka Plyland Vs Zed Fabs India Pvt. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
1.	SNEHA NAGARAJ	Corporate Debtor	
2	AKASH BARTHA	OPERATIONAL CREDITOR	

**ORDER**

Counsel for Petitioner is present. Counsel for Respondent is also present. Affidavit of IRP has been filed. The Corporate Debtor already filed Memo admitting liability and expressing inability to pay the debt and requested the Tribunal to pass appropriate order. Since Corporate Debtor admitted liability and also admitting default. Petitioner/ Operational Creditor have suggested the name of IRP and consent of IRP alongwith Affidavit has been filed. List it for consideration on 02/02/2018.

  
**Member (T)**

  
**Member (J)**